18th January 2022

N O T I C E

Advocates and parties-in-person are requested to note the following directions issued by the Bench of GS Patel and Madhav J Jamdar JJ:

1. Despite the Notice of 14th January 2022, it is found that parties continue to submit praecipes and obtain circulation in matters where there is no urgency. This is creating great difficulty for the departments, which are seriously understaffed. Many staff are affected by the current Covid-19 public health situation.

2. Accordingly, while parties may request circulation, all praecipes for circulation will be scrutinized by the Bench, which will decide whether there is sufficient urgency to warrant a listing. This has to be done to reduce the pressure and burden on staff in finding and retrieving papers and records.

3. Where circulation is declined, parties are at liberty to apply for circulation after 31st January 2022.

By order.